

(c) when the decision is likely to be taken in this regard?

**THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH):** (a) to (c). The existing aerodrome at Trivandrum is already being utilised for services connecting this station with Colombo.

**Location of Northern India of Company Law a Department Regional Offices at Kanpur**

\*537. **SHRI S. S. KOTHARI:** Will the Minister of COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Government have received representation from Stock Exchanges and other authorities that the public are greatly inconvenienced owing to the Northern India regional office of the Company Law Department being located at Kanpur;

(b) if so, whether Government propose to take necessary steps to transfer the location of the Office from Kanpur to Delhi; and

(c) whether it is a fact that more than half the companies in the Northern region are located in the Delhi area?

**THE MINISTER OF COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY):** (a) Yes, Sir.

(b) A proposal to create a new regional office of the Company Law Board with Headquarters at Delhi to cater to the needs of the companies in the Northern Region is under consideration.

(c) Yes, Sir.

**U. S. Grant to East India Hotel Ltd.**

\*538. **SHRI A. SREEDHARAN:** Will the Minister of FINANCE be pleased to state:

(a) whether U. S. Government have recently extended a loan of Rs. 44 crores to the East India Hotel Ltd. for constructing a hotel in Bombay;

(b) if so, the terms of the loan granted; and

(c) whether permission of the Central Government was obtained before applying

for loan and if not, the reaction of Government thereto?

**THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN):** (a) No, Sir. They have given them a loan of Rs. 4.35 crores out of the PL-480 Cooley funds.

(b) The loan is repayable in rupees over a period of 18 years including a grace period of 2½ years. It carries interest at 8% per annum.

(c) Before any Cooley loan is extended the U.S. Government obtains the concurrence of the Government of India. This was done in this case also.

**Urdu Language**

\*539. **SHRI S. M. BANERJEE:** Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) what further steps have been taken to popularise Urdu language in the country;

(b) whether any financial assistance has been given to some of the institutions for this purpose; and

(c) if so, which are those institutions and amount given in 1969?

**THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V. K. R. V. RAO):** (a) For the development of Urdu language, the Government of India has already set up a Central Board called Tarraqi-e-Urdu Board to make available under the Centrally Sponsored Scheme of production of literature in Indian languages, academic literature as well as other types of literature in Urdu including science books for disseminating modern knowledge and children's literature, reference works and encyclopaedias and basic texts etc. The Board is directing its efforts towards the enrichment of the whole field of knowledge in Urdu with emphasis on Science, technology and modernity and not merely on humanistic literature. About 1000 scholars of Urdu are connected with the programmes of the Board as Members of the Board, of its various Committees and subject panels and as Translators and Authors. On the recommendations of the subject panels, the Board has so far selected 583 titles for translation and original writing out of which 400 titles have been given to trans-